- (i) Counseling victims of rapes.
- (j) Special measures to eliminate trafficiking in women.
- (k) Appointment of Dowry Prohibition Officers.
- (I) Wider recruitment of women Police officers.
- (m) Training to police personnel in special laws dealing with atrocities against women and children.
- (n) Co-ordination with NGOs in rehabilitation of women crime victims.

As a result of the overall efforts of the Central Government, most of the States and the Union Territories have set up special cells to deal with crime against women. Many States have set up police stations managed exclusively by women police personnel to deal with crime related to women and to inculcate a sense of confidence and security in women to approach police stations without fear or apprehension.

Puyankutty Hydroelectric power project of Kerala

- *39. SHRI A. VIJAYARAGHAVAN: Will the Minister of POWER be pleased to state:
- (a) whether the proposal regarding Hydroelectric Power Project viz. Puyankutty project, submitted by the competent authority of Kerala State is under consideration:
- (b) if so, the details regarding the year of submission and status of such project as on date;
- (c) whether the Tropical Botanical Garden Research Institute (TBGRI) has submitted the Environmental impact assessment report on the project; and
 - (d) if so, the details thereof?

THE MINISTER OF POWER (SHRI ANANT GANGARAM GEETE):
(a) and (b) The Puyankutty Hydro-electric Project (2X120 MW) was cleared by the Central Electricity Authority in January, 1984 for an estimated

[†]Original notice of the question was received in Hindi.

cost of Rs. 250 crore. The Project was also sanctioned by the Planning Commission in August, 1986 subject to clearance to the project from the forest angle. The Ministry of Environment and Forests (MOEF) rejected the proposal in January, 1991 as the project was located in the prime forest area of the Western Ghats. The Project was reviewed by Ministry of Environment and Forests again in 1996 and was rejected by them on the ground of "adverse ecological impact". On recommendations of an Expert Committee constituted for in-depth analysis of the Project, the State Government had been asked to carry out studies pertaining to (i) Environment Impact Assessment, (ii) Social Impact Assessment, (iii) Social and Environmental cost-benefit analysis; and (iv) Engineering Evaluation.

(c) and (d) The Tropical Botanical Garden Research Institute (TBGRI) at Palode was entrusted with the task of assessment of the ecologically sustainable optimum submergence level. TBGRI carried out the studies and submitted its report to Kerala State Electricity Board (KSEB) in July, 2003. As informed by KSEB, based on the report submitted, the Engineering Evaluation, Social Impact Assessment and Social and Environmental Cost Benefit Analysis will require recasting. The Detailed Project Report would also need to be modified by KSEB in view of the change in project components. Forest clearance would be considered by the MOEF after the above formalities are completed by KSEB/State Government.

Project proposals under Swajaldhara Scheme

- *40. DR. DASARI NARAYANA RAO: Will the Minister of RURAL DEVELOPMENT be pleased to state:
- (a) the number of project proposals under Swajaldhara submitted by Andhra Pradesh and other Southern States of the country since the inception of the Scheme, State-wise:
 - (b) the number of proposals cleared so far, State-wise;
- (c) if not, the reasons for non-clearance of proposals, State-wise; and
 - (d) the steps proposed to be taken to clear the proposals?

THE MINISTER OF RURAL DEVELOPMENT (SHRI KASHIRAM RANA): (a) to (d) The Swajaldhara Scheme was launched in December

[†]Original notice of the question was received in Hindi.